

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI.

REGN. NO. O.A. 730/87.

DATE OF DECISION : 23.9.82

Shri N.M. Sharma.

... Petitioner.

Versus

Delhi Administration & Anr. ... Respondents.

CORAM: THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.  
THE HON'BLE MR. I.K. RASGOTRA, MEMBER(A).

For the petitioner.

... None.

For the Respondents.

... None.

JUDGEMENT (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath,  
Chairman)

None appears either for the petitioner or for the respondents. The petitioner served in the Indian Navy from 4.2.1961 to 4.5.1974. He thereafter served from 15.6.74 to 26.11.1974 in the Ministry of Shipping and Transport. He thereafter served in a public undertaking the Bharat Electronics Ltd. from 28.11.1974 to 25.8.1976. When a teaching job was available in the Delhi Engineering College to be filled by direct recruitment, the petitioner applied for the same and he was duly appointed w.e.f. 26.8.1976. He resigned from the same on 4.7.1984. The grievance of the petitioner made in the petition, which was filed in the year 1987, is about his initial fixation of pay and other consequential benefits flowing from the same. The petitioner was communicated the decision of the Delhi Administration by letter dated 7-9-1976 that his

pay was to be fixed at the initial stage of the scale attached to the post as it was filled by direct recruitment in the scale of Rs.550-900. The petitioner's case is that he was drawing Rs.640/- in the scale of Rs.620-740 when he retired from the Navy. The petitioner having made a grievance about the initial fixation of his pay, the same was rejected on 1.3.1977 by the Administrative Officer. His further representation was examined by the Delhi Administration and was rejected on 1.12.1983. The present petition has been filed in the year 1987. It is clearly barred by Section 21 of the Administrative Tribunals Act, 1985 as the cause of action arose long prior to the coming into force of the Tribunal. It is on this short ground that this petition is liable to be dismissed. It is accordingly dismissed. No costs.

SRD  
230992

*I.K. Rasgotra*  
( I.K. RASGOTRA )  
MEMBER(A)

*V.S. Malimath*  
( V.S. MALIMATH )  
CHAIRMAN